

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.17**  
**I.A.No.646/2023 in**  
**C.P.(IB)No.104/BB/2023**

**IN THE MATTER OF:**

M/s. Nava Vision Global Education Pvt. Ltd. ... Petitioner

**Order under Section 10 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 19.04.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner	:	Shri Anirudh Suresh
For the R-1 to 4	:	Shri Akshaya
For the R-38 & 48	:	Ms. Swathi with Shri Srinivasa Murthy
For the R-25, 29, 31, 51, 72 & 84	:	Shri S. Narendra Kumar
For the R-50, 57 & 71	:	Appeared
For the Creditors No.80 & 82	:	Shri Victor Dutta

**ORDER**

**C.P.(IB)No.104/BB/2023:**

1. Heard the Ld. Counsels appearing for the Petitioner and the Respondents.
2. It is pointed out by the Creditors that the Petitioner has filed provisional Financial Statements and Audited Financial Statements and contended that it showed major discrepancies with reference to amounts stated in it. Therefore, Ld. Counsel for the Petitioner is directed to file a Memo clarifying the same, within a period of one week from today.
3. In response to Order dated 17.01.2024, Ld. Counsel for the Respondent Nos.1 to 4 have filed objections vide Diary No.1414 dated 04.03.2024. The same is taken on record. Ld. Counsel for the Petitioner requests time to file rejoinder to the objections filed by the Respondent Nos.1 to 4, 38 & 48.

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4. Therefore, all the parties are directed to complete their respective part of the pleadings/reply/rejoinder within a period of two weeks from today, failing which, their right to file the same shall stand forfeited and the C.P will be decided based on the available record.
5. List the case on **25.06.2024**.

**I.A.No.646/2023:**

1. Heard the Ld. Counsel appearing for the Applicant and the Respondent Nos.28, 29, 31, 51, 72 & 84.
2. Ld. Counsel for the Respondent Nos.28, 29, 31, 51, 72 & 84 request time to file objections.
3. Therefore, all the parties are directed to complete their respective part of the pleadings/reply/rejoinder within a period of two weeks from today, failing which, their right to file the same shall stand forfeited and the Application will be decided based on the available record.
4. List the case on **25.06.2024**.

**-Sd-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**

Shruthi